(2014) 08 CESTAT CK 0002

In the Customs, Excise And Service Tax Appellate Tribunal

Case No : Service Tax Appeal No. 332 Of 2008

? M/s. M.P. Laghu Udhyog Nigam Ltd. APPELLANT

Vs

CCE, Bhopal RESPONDENT

Date of Decision : 06-08-2014

Acts Referred:
Finance Act, 1994 — Section 73(1)

Citation : (2014) 08 CESTAT CK 0002

Hon'ble Judges : G. Raghuram, J;R. K. Singh, Technical Member

Bench : Division Bench

Advocate : B.L. Narsimhan, Govind Dixit

Final Decision : Allowed

Judgement

S.No.,Particulars

1.,"Commissioner of Service Tax v. Turbotech Precision Engineering Private Limited, 2010 (18)

STR 545 (Kar)

2.,"Simplex Infrastructure & foundry Works v. Commissioner of Central Excise, 2012 (25) STR 106

(Tri.-Del)

3.,"Commissioner of Central Excise v. Consulting Engineer Groups Limited, 2014-TIOL-936-

CESTAT-DEL

4.,"Commissioner of Central Excise v. Simplex Infrastructure & Foundry Works, 2014 (34) STR1 91

(Del)

9. In the light of the foregoing it is evident that the impugned order is not

sustainable. We therefore allow the appellantsâ?? appeal and set aside the, impugned order.,

[Pronounced in the open Court on 06/08/2014].,

